इस दिशा में आगे नहीं बढ़ पा रहे हैं जिसकी वजह से हमारे देश के किसानों की फसलों पर विपरीत और बुरा असर पड़ रहा है। पीने के पानी की भी भारी किल्लत हो रही है।

महोदय, भारत सरकार को इंडियन मैटरोलॉजिकल डिपार्टमेंट की कार्यप्रणाली में सुधार के लिए हरसंभव प्रयास करते हुए आवश्यक कदम उठाने की आवश्यकता है।

Demand to establish a divisional headquarter of Southern Railway in Tirunelveli in Tamil Nadu and for running more trains between Tirunelveli and Chennai

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I urge the Government to establish a divisional headquarter of Southern Railways in Tirunelveli, Tamil Nadu. As Tirunelveli is the regional headquarter for all Southern districts in terms of trade, education etc., there is an urgent need for a railway headquarter in Tirunelveli zone, which will benefit the people at large.

I beseech the Government to let more trains run on the highly profitable Chennai to Tirunelveli Railway route and also to various other places beyond Tirunelveli.

Demand to add additional coaches in Ooty Mountain Train and setting up a halt station at Rannimedu in Nilgiris in Tamil Nadu

SHRI K.R. ARJUNAN (Tamil Nadu): Sir, Nilgiris is a beautiful place of tourist importance. To add to its beauty, the Ooty Mountain Train which is more than 100 years old has obtained UNESCO's heritage status in 2005. This engineering marvel is world famous as it was highlighted in BBC Channel 4. We request the Government to add additional coaches to this Mountain Train and also to have a halt station at Rannimedu which also has a significance. The mortal remains of our Father of the Nation were immersed in the river in Rannimedu. Therefore, we request the hon. Railway Minister to sanction a halt station at Rannimedu near Coonoor.

Secondly, the Cheran Express from Chennai to Coimbatore needs to be extended up to Mettupalayam. This is a very important request from all the people of Nilgiris district where I have the honour to belong.

Demand to take appropriate measures to check the inordinate delay in disposal of cases in courts of the country

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, delay in the disposal of cases causes arrears in courts. Justice delayed is justice denied. No litigant is able to get justice during his lifetime.

The Government is the major litigant. Nowadays, because of increased awareness in the people, more cases are being filed by them. In the Supreme Court and the High

Courts, majority of the cases relate to enforcement of Fundamental Rights of the citizens. Article 32(3) of the Constitution says that without prejudice to the powers upon the Supreme Court through Clauses (1) and (2), Parliament may, by law, empower any other court to exercise, within the limits of its jurisdiction, all or any of the powers exercised by the Supreme Court under Clause (2). Hence, apart from the Supreme Court and High Courts, to enforce Fundamental Rights, Parliament may, by law, empower any other court to exercise the powers of the Supreme Court to enforce these Fundamental Rights.

A special law may, therefore, be enacted by the Parliament to empower any other court to enforce the Fundamental Rights of citizens. Further, a separate law may be enacted to reduce the delay in disposal of cases in courts. Unless appropriate measures are taken immediately to deal with the delay in disposal of cases, the common man may not have faith in our judicial system in the long run.

MR. DEPUTY CHAIRMAN: Thank you very much, now, the House is adjourned to meet at 11.00 a.m. on 22nd July, 2014.

The House then adjourned at eight minutes past eight of the clock till eleven of the clock on Tuesday, the 22nd July, 2014.